

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF ISKRUPA MALL MANAGEMENT
COMPANY PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Iskrupa Mall Management Company Private Limited
2.	Date of incorporation of corporate debtor	21 February 2005
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. of corporate debtor	U70100MH2005PTC151439
5.	Address of the registered office and principal office (if any) of corporate debtor	Office No -135, Ground Floor B Wing Orm, Aarey Road, Goregaon East, Aareymilk Colony, Mumbai, Goregaon East, Maharashtra, India, 400065
6.	Insolvency commencement date in respect of corporate debtor	24 September 2024
7.	Estimated date of closure of insolvency resolution process	23 March 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Avil Menezes Registration No. IBBI/IPA-001/IP-P00017/2016-2017/10041
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 106, 1st Floor, Kanakia Atrium 2, Cross Road 'A', Chakala MIDC, Andheri (East), Mumbai 400093 Email: avil@caavil.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 106, 1st Floor, Kanakia Atrium 2, Cross Road 'A', Chakala MIDC, Andheri (East), Mumbai 400093 Email: irp.iskrupa@aegisipe.com
11.	Last date for submission of claims	8 October 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Iskrupa Mall Management Company Private Limited** on **24 September 2024**.

The creditors of **Iskrupa Mall Management Company Private Limited**, are hereby called upon to submit their claims with proof on or before **8 October 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 26 September 2024

Place: Mumbai

Sd/-

Avil Menezes

Interim Resolution Professional

Registration No. IBBI/IPA-001/IP-P00017/2016-2017/10041

Authorization For Assignment valid till 27th November 2024

SYMBOLIC POSSESSION NOTICE

ICICI Bank Branch Office: ICICI Bank Ltd, Landmark Building, 4th Floor, 228A, A/C Bose Road, Kolkata 700020 CIN No: L65190GJ1994PLC021012, www.icicibank.com

The Authorised ICICI Bank Officer under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice. Having failed to repay the amount, the Notice is issued to the borrower and the public in general that the undersigned has taken symbolic possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general are hereby cautioned not to deal with the property. Any dealings with the property will be subject to charges of ICICI Bank Limited.

Sr. No.	Name of the Borrower(s) / Loan Account Number	Description of Property/ Date of Symbolic Possession	Date of Demand Notice/ Amount in Demand Notice (Rs)	Name of Branch
1.	Shri Rani Sati Steel Traders/Rekha Jhunjhunwala, Pawan Kumar Jhunjhunwala, Raj Kumar Jhunjhunwala, Santosh Devi Jhunjhunwala, SRS Industries Pvt Ltd, Satya Prakash Jhunjhunwala, Baldevprasad Maliram Jhunjhunwala (Co-Borrower)/Rekha Jhunjhunwala, Pawan Kumar Jhunjhunwala, Raj Kumar Jhunjhunwala, Santosh Devi Jhunjhunwala, SRS Industries Pvt Ltd, Satya Prakash Jhunjhunwala, Baldevprasad Maliram Jhunjhunwala (Legal Heirs)/ Bhaishan RAO Raipur/ Chhattisgarh Raipur/492001/LBRPR0002443527/LBRPR0004844711/LBRPR0002443528	Plot No C-96, C-97, C-98/5, Ward No.46, Dr. Rajendra Prasad Ward, Katora Talab, Scheme No.16, Sector No.7, Raipur, Chhattisgarh Admeasuring An Area Of 7500 Sq Ft/ Date Of Symbolic Possession 21.09.2024	May 18, 2024 Rs. 5,31,53,746/-	Raipur/ Nagpur

The above-mentioned borrower(s)/guarantor(s) is/are hereby issued a 30 day Notice to repay the amount, else the mortgaged properties will be sold after 30 days from the date of publishing this Notice, as per the provisions under Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: September 26, 2024
Place: Nagpur

Sincerely Authorised Signatory For ICICI Bank Ltd.

MUMBAI SLUM IMPROVEMENT BOARD

A REGIONAL UNIT OF (MAHARASHTRA HOUSING AND AREA DEVELOPMENT AUTHORITY), MHADA

Tel. No. 022-66405432, E-mail - eewest.msib@mhada.gov.in

e-TENDER NOTICE

Executive Engineer (West) Division, Mumbai Slum Improvement Board, (Unit of MHADA) Room No. 537, 4th floor, Griha Nirman Bhavan, Bandra (East), Mumbai-400051 Phone Number (022) 66405432 is calling e-Tender for the 8 number of works in the form of B1 (Item rate) from Unemployed Engineer register with the MHADA & Public Work Department, Mumbai, via online e-tendering system. Tender Documents shall be available & can be downloaded from Government of Maharashtra portal <https://manatenders.gov.in>. Bidding documents can be loaded on the website. The tender schedule as follows.

Sr. No.	Stage Dese.	Date of time period	Sr. No.	Stage Dese.	Date of time period
1	Documents sale start	26/09/2024 10.30 am.	2	Documents sale end	03/10/2024 6.15 pm.
3	Technical bid opening	07/10/2024 10.30 am. onward	4	Price bid opening	09/10/2024 10.30 am. onward

The Competent Authority reserves the right to reject any or all the tenders without assigning any reason thereof. Conditional offers will not be accepted.

Note 1 Please refer detailed tender notice on website.
Note 2 Corrigendum / Amendments if any could be published only on the website.

MHADA - Leading Housing Authority in the Nation CPPO/A/748

Executive Engineer (W) M S I B Board, Mumbai

PIRAMAL CAPITAL & HOUSING FINANCE LTD.

CIN: L65910MH1984PLC032639
Registered Office: Unit No.-601, 6th Floor, Piramal Amiti Building, Piramal Agastya Corporate Park, Kamani Junction, Opp. Fire Station, LBS Marg, Kurla (west), Mumbai-400070 - T +91 22 3802 4000

Branch Office: Tower, Ground Floor, Anant Kanekar Marg, Bandra (East), Mumbai-400051
Contact Person: 1. Vaidehee Byndra- 9821537386, 2. Rohan Sawant- 9833143013, 3. Ashish Jha- 9096750852

E-Auction Sale Notice-Subsequent Sale

Pursuant to taking possession of the secured asset mentioned hereunder by the Authorized Officer of Piramal Capital & Housing Finance Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 for the recovery of amount due from borrowers, offers are invited by the undersigned for purchase of immovable property, as described hereunder, which is in the possession, on 'As Is Where Is Basis', 'As Is What Is Basis' and 'Whatever There Is Basis', Particulars of which are given below.

Loan Code/ Branch/ Borrower(s)/ Co-Borrower(s)/ Guarantor(s)	Demand Notice Date and Amount	Property Address -final	Reserve Price	Earliest Money Deposit (EMD) (10% of RP)	Outstanding Amount (21-09-2024)
Loan Code No.: 1430001564, Thane - Dombivli (Branch), Neeta Mahadeo Gurav (Borrower), Santosh T Gurav (Co Borrower 1)	Dt: 23-03-2022, Rs. 17,97,575/- (Rs. Seventeen lakh Ninety Seven Thousand Five Hundred Seventy Five Only)	All The Piece and Parcel of The Property Having An Extent - Flat No. 201, 2nd Floor, Bldg No. 116, Samrudhi Evergreens, Opp Prime Water Com, Kalyan, Karjat Road, Thane, Maharashtra In-421503 Boundaries As - North: Road South: - Big East: - Big West: - Open Pkt.	Rs. 10,82,565/- (Rs. Ten lakh Eighty Two Hundred Fifty Six Only)	Rs. 1,08,256.5/- (Rs. One lakh Eight Thousand Two Hundred Fifty Six Only and Fifty Paise)	Rs. 25,61,034/- (Rs. Twenty Five lakh Six Thousand Three Hundred Thirty Four Only)
Loan Code No.: 1430002668, Thane - Dombivli (Branch), Kalash Madanlal Choudhary (Borrower), Divya Kalash Choudhary (Co Borrower 1)	Dt: 22-05-2021, Rs. 16,93,375/- (Rs. Sixteen lakh Ninety Three Thousand Three Hundred Seventy Five Only)	All The Piece and Parcel of The Property Having An Extent - Flat No.113, 1st Floor, B Wing, Laxmi Castello, Bopale, Neral, Raigad, Karjat Raigad Maharashtra - 410203 Boundaries As - North: Bopale Road South: Kashaha Road East: - Open Plot West: Hinag Ash Yana Building	Rs. 13,93,200/- (Rs. Thirteen lakh Ninety Three Thousand Two Hundred Only)	Rs. 1,39,320/- (Rs. One lakh Thirty Nine Thousand Two Hundred Only)	Rs. 27,26,422/- (Rs. Twenty Seven lakh Six Thousand Four Hundred Twenty Two Only)

DATE OF E-AUCTION: 15-10-2024, FROM 11:00 A.M. TO 01:00 P.M. (WITH UNLIMITED EXTENSION OF 5 MINUTES EACH), LAST DATE OF SUBMISSION OF BID: 14-10-2024, BEFORE 04:00 P.M.

For detailed terms and conditions of the Sale, please refer to the link provided in www.piramalfinance.com/e-auction.html or email us on piramal.auction@piramal.com

STATUTORY 15 DAYS SALE NOTICE UNDER SARFAESI ACT TO THE BORROWER/GUARANTOR / MORTGAGOR

The above-mentioned Borrower/Guarantor are hereby notified to pay the sum as mentioned in section 13(2) notice in full with accrued interest till date before the date of auction, failing which property will be auctioned/sold and balance dues if any will be recovered with interest and cost from borrower/guarantor.

Date: September 26, 2024
Place: Mumbai

Sd/- (Authorised Officer)
Piramal Capital & Housing Finance Limited

AXIS BANK LTD. DEMAND NOTICE

Branch Address : Axis Bank Ltd., 3rd Floor, Gigaplex, NPC-1, MIDC, Airoli Knowledge Park, Muglusan Road, Airoli, Navi Mumbai - 400708.
Registered Office : Axis Bank Ltd., "Trishul" -3rd Floor, Opp. Samarth -eshwar Temple, Near Law Garden, Ellisbridge, Ahmedabad -380006

[Under S. 13(2) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI ACT) Read with Rule 3(1) of the Security Interest (Enforcement) Rule, 2002]

The accounts of the following borrowers with Axis Bank Ltd. has been classified as NPA, the Bank issued notice under S. 13(2) of the SARFAESI Act on the dates mentioned below. In view of the non-service of notice on last known address of below mentioned Borrowers / Co-borrowers / Mortgagors / Guarantors, this public notice is being published for information of all concerned.

The below mentioned Borrowers / Co-borrowers / Mortgagors / Guarantors are called upon to pay to Axis Bank Ltd. within 60 days from the date of publication of this Notice the amounts indicated below due on the dates together with future interest at contractual rates, till the date of payment, under the loan/and other agreements and documents executed by the concerned persons. As security for borrower's obligation under the said agreements, the respective assets shown against the name have been charged to Axis Bank Ltd. If the concerned Borrowers / Co-borrowers / Mortgagors / Guarantors fails to make payment to Axis Bank Ltd. as aforesaid, then the Axis Bank Ltd. shall be entitled to exercise all or any of the rights mentioned under S 13(4) of the Act and the applicable Rules entirely at the risk of concerned Borrowers / Co-borrowers / Mortgagors / Guarantors as to cost and consequences. In terms of provisions mentioned in sub-section 13 of sec. 13 of the Act, all you shall not transfer by way of sale, lease, or otherwise any of the asset stated under security referred to in this notice without prior written consent of our Bank.

As per the provision of the aforesaid act, Borrower / Guarantor are prohibited from transferring the above said assets, in any manner, whether by way of sale, lease etc. Any contravention of the said provisions will render the concerned person liable for punishment and /or penalty in accordance with SARFAESI Act. For more details the unserved written notices may be collected from the undersigned.

Sr. No.	Name & Address of the Borrower/Co-Borrower / Mortgagor/ Guarantor Details of Mortgaged Property	Outstanding Amount in Rs.
1	1. Lata Mahesh Gupta, 2. Anuj Mahesh Gupta, Residing At :- Guru Kripa 6th Dicit Road Vile Parle east Mumbai 400057, Also At - Shiv Textile, Ground Floor Shop No 436, Shiv Smrutu Chambers Dr A/B Road Worli Mumbai 400018, Also At - 6 Th Floor 602 Goyal Trade Centre Shantivan Borivali East 400066	Rs. 2,83,23,516 (Rupees Two Crores Eighty Three Lakhs Twenty Three Thousand Five Hundred and Sixteen Only) (including interest applied till 19/09/2024) plus further interest at contractual rate of interest thereon from 19/09/2024 till the date of repayment of total dues.
	Loan Against Property - PCR032805677274 & ECR032806465378 & ECR032807080098	Demand Notice : 19/09/2024 Date of NPA : 08/09/2024
	Details of Mortgaged Property: 1) Shop No 1 To 3, First Floor, Shree Ganpati Tower Survey No 71.5/1, 6.5/p) Situated At New Golden Nest Road, Village Goddev, Bhayander East, Thane-401105, Admeasuring: 24.64 Sq. Mtrs Carpet Area 2) Shop No. 4 To 7, First Floor, Shree Ganpati Tower, Survey No. 21/5B, 6.5/p) Situated At New Golden Nest Road Village Goddev, Bhayander East Thane 401105, Admeasuring: 81.02 Sq. Mtrs Carpet Area	
2	1. Bee De Dealers Pvt Ltd, 2. Krishna Apraha Nayak, 3. Resu Krishna Nayak, Residing At :- Flat No C-2603-C/2, 26th Floor Oberoi Springs Chsl Off Link Rd Andheri (west) Mumbai 400053, Also At - Unit-905, 9th Flr Samarth Vaibhav Chsl Off Link Rd K J Walawalkar Marg, Andheri (w) Mumbai 400053,	Rs. 2,43,49,047 (Rupees Two Crore Forty Three Lakh Forty Nine Thousand Forty Seven Only) (including interest applied till 19/09/2024) plus further interest at contractual rate of interest thereon from 19/09/2024 till the date of repayment of total dues.
	Loan Against Property - PCR064706315053	Demand Notice : 19/09/2024 Date of NPA : 08/09/2024
	Details of Mortgaged Property: Flat No C-2603.c Wing, 26th Floor Oberoi Springs Chsl Cts No 705 Off Link Rd Andheri (west) Mumbai 400053, Admeasuring: 94.46_sq. Mtrs Carpet Area	
3	1) Nikita Agarwal, 2) Sanat Sandeep Agarwal, Residing At :- Flat No 3 Sanghi Residency Opp Siddhivinayak Temple Palkh Gully EctLane Prabhadevi 400025, Also At -HDS Estates, 216 Unique Industrial Estate Twin Tower Lane Opp Siddhivinayak Temple Prabhadevi,	Rs. 2,06,69,360 (Rupees Two Crores Six Lakhs Sixty Nine Thousand Three Hundred and Sixty Only) (including interest applied till 19/09/2024) plus further interest at contractual rate of interest thereon from 19/09/2024 till the date of repayment of total dues.
	Loan Against Property - PCR064710634841	Demand Notice : 19/09/2024 Date of NPA : 08/09/2024
	Details of Mortgaged Property: Unit No. 1012, 10th Floor, Wing C, and D, Shiv Solitaire Cts No. 255, 255/1 To 3 & 259 259 P1 To 25, Jogeshwar, East Mumbai 400060, Admeasuring: 48.31_sq. Mtrs Carpet Area	
4	1. Zafarali Abdul Gafar Ansari, 2. Kousar Zafar Ansari, Residing At :- Zopada No-19 Saboo Siddik Road Manish Market Line Opp Dikhul Building Gpo Maharashtra, India - 400001, Also At - Zafar Fresh Fish Supplier Chhatrapati Shivaji Maharaj Machchali Mandi Fish Market Pallton Road Lt Mark Mumbai 400001, Also At - Flat No 7 2nd Flr Anees Chsl Anees Chambers Lokmnya Tilak Marg Crawford Market Fort Mumbai-400001	Rs. 1,12,40,196/- (Rupees one crore twelve lakhs forty thousand one hundred and ninety six only) (including interest applied till 19/09/2024) plus further interest at contractual rate of interest thereon from 19/09/2024 till the date of repayment of total dues.
	Loan Against Property - LPR059205080756 & ECR059206285054	Demand Notice : 19/09/2024 Date of NPA : 08/09/2024
	Details of Mortgaged Property: Flat No. 7, 2nd Flr, 18 Anees Chsl Anees Chambers, Lokmnya Tilak Marg, Bearing Ward No. A, C.T.S. No. 17/1504, Crawford Market, Fort Lt. & Dist. Mumbai-400001, Admeasuring: 69.60_SQ. Mtrs Carpet Area	

Date : 26/09/2024, Place : Airoli, Navi Mumbai
Authorised Officer, Axis Bank Ltd.

सर्वजनिक विश्वस्त व्यवस्था नोंदी कार्यलय, वृहन्मुंबई विभाग मुंबई.

कार्यालयमा पत्ता-
सर्वजनिक न्याय नोंदी कार्यलय,
धर्माय आरुक् भवन, पहिला मजला,
साखीरा रोड, वरळी, मुंबई-४०० ०३०

सर्वजनिक विश्वस्त व्यवस्था नोंदी कार्यलय, वृहन्मुंबई विभाग मुंबई.
ज्योतिषी, 'General Practitioners Association' नोंदी क्र. F-4231/Mumbai या
सर्वजनिक विश्वस्त व्यवस्था सादरकर्ता विश्वस्त Dr. BharatKumar M. Bhatt यांनी
ACCV/4932/2024 याच्या बद्दल कर्ता उरोपेत बदल अवाला सादर केलेला आहे व तो सहायक
धर्माय आरुक्-(५) यांनी दिनांक ०९.०८.२०२४ रोजी तालुकरा स्थिर केलेला आहे. त्याअर्थी,
द्विसंबंध असलेल्या सर्व संबंधीत लोकांना सादर नोंदीस द्यावे कळविण्यात येते की, सादर बदल
अवालास आपणास काही आक्षेप / हरकत घ्यावयाची असल्यास, आपण आपली हरकत सादर ज्योतिषी
नोंदीस प्रसिद्ध झाल्याच्या दिनांकापासून ३० दिवसांचे आत सहायक धर्माय आरुक्-(५) यांचेसमोर
दाखल करावी, अन्यथा, सादर बदल अवालास आपली काहीही हरकत नाही, असे समजून सादर बदल
अवालासवील सादर नोंदीस प्रसिद्ध झाल्यापासून ३० दिवसांनंतर अंतिम आदेश करण्यात येईल, याची
नोंद घ्यावी.

आज दिनांक ०९.०८.२०२४ रोजी माझ्या सक्षीनीची व सहायक धर्माय आरुक्-(५) यांच्या
सहोदारी-
अधिकार (न्याय),
सर्वजनिक न्याय नोंदी कार्यलय,
वृहन्मुंबई विभाग मुंबई यांचेकरीता

इंडियन बँक Indian Bank

ब्रह्माहबाद ALLAHABAD

BRANCH : SAM SMALL-PUNE
Building No. 02, Plot No. S-213, Jupiter Housing Society, Kalyani Nagar, Pune 411006. E-mail- samsmall.pune@indianbank.com

APPENDIX- IV-A [See proviso to rule 8 (6)] Sale notice for sale of immovable properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the Public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Immovable Property Mortgaged/Charged to the Secured Creditor, the POSSESSION of which has been taken by the Authorised Officer of Indian Bank, SAM Small Pune Branch, Secured Creditor, will be sold on 'As is where is', 'As is what is', and 'Whatever there is' on 19.10.2024 for recovery of Rs. 12,08,95,964/- (Rupees Twenty Crores, Eight Lakhs, Ninety Five Thousand, Nine Hundred, Sixty Four Only) (Inclusive of Interest upto 22.09.2024) with unapplied and further interest, cost, other charges and expenses thereon, due to the Indian Bank, SAM Small Pune Branch, Secured Creditor, from (i) M/s Ishwar Constructions Pvt Ltd (Borrower); (ii) Mr. Ishwarlal Chandulal Parmar (Director/Guarantor/ Mortgagor); (iii) Mrs. Darshana Anand Jain Alias Darshana Ishwar Parmar (Guarantor/Mortgagor); (iv) Mr. Sanat Ishwar Parmar (Director/Guarantor); (v) Mrs. Manjusha Ishwar Parmar (Guarantor); (vi) Mr. Anand Navratn Jain (Director/Guarantor).

The specific details of the property intended to be brought to sale through e-auction mode are enumerated below:

Detailed description of the Mortgaged Assets

All the Part and Parcel of Non Agriculture Property/Land admeasuring about 4 Hectare 45 Ares i.e. 11 Acres 05 Gunthas i.e. 44500 Sq. Mtrs. out of Total Land measuring 12H 69.2 Acre comprised in Gat No. 409 (Old S.No. 77 to 81, S. No 202) of Village Shillolar, Taluka : Shahapur, District Thane, within limits of Zila Parishad Thane, Panchayat Samiti of Taluka Shahapur, Sub Registrar Thane, standing in the name of Mr. Ishwarlal Chandulal Parmar and Mrs. Darshana Anand Jain Alias Darshana Ishwar Parmar. Total Land Area as per Index II - 44,500 Sq. Mtrs. (Details as per latest 7/12 extracts : Gat No.409/B-10669.7 SQM; Gat No.409/B/Plot No.2-7105 SQM; Gat No.409/B/Plot No.3-7051.3 SQM, Gat No.409/B/Plot No.4-2175.25 SQM, Gat No.409/B/Plot No.5-4325 SQM; Gat No.409/B/Plot No.6-971.25 SQM, Gat No.409/B/Plot No.7-12202.5 SQM; Total: 44500 Sq. Mtrs.)

(The above said property is covered by Registered Mortgage Deed bearing no. 679 dt.25/01/2018 executed by Mr. Ishwar Chandulal Parmar and Mrs. Darshana Anand Jain Alias Darshana Ishwar Parmar in favour of Indian Bank registered before SRO Shahapur.)

Encumbrances on Property :- Not Known
Reserve Price :- Rs.720.00 Lakhs EMD Amount :- Rs.72.00 Lakhs
Bid Incremental Amount :- Rs.1.00 Lakh
Date and Time of Inspection of Property :- 15.10.2024 (11.00 AM to 02.00 PM)
Date and Time of E-Auction :- 19.10.2024 (11.00 AM to 05.00 PM)
Property ID No. :- IDIBISHWARCONSTR

Bidders are advised to visit the Website (<https://www.ebray.in>) of our e Auction Service Provider PSB Alliance Pvt. Ltd. to participate in online bid. For Technical Assistance, Please call 8291220220. For Registration Status and for EMD Status, Please e-mail to support.ebray@psballiance.com.

For Property Details and Photographs of the Property and Auction Terms and Conditions, Please Visit: <https://www.ebray.in> and for clarifications related to this portal, please contact PSB Alliance Pvt. Ltd, Contact No. 8291220220.

Bidders are advised to use Property ID Number mentioned above while searching for the property in the website with <https://www.ebray.in>

Bank Website www.indianbank.in E-auction website www.ebray.in Document (Sale Notice Image) QR Code Property Location Photos of Property

Date : 23.09.2024
Place : Pune
Authorised Officer
M.: 9041540086

Batliboi Ltd.

Regd. Office: Bharat House, 5th Floor, 104 Bombay Samachar Marg, Mumbai - 400 001 Tel No. : +91 22 6637 8200, E-Mail : investors@batliboi.com, Website : www.batliboi.com CIN: L52320MH1941PLC003494

NOTICE TO MEMBERS

Members of the Company are hereby informed that pursuant to Section 110 of the Companies Act, 2013 ("the Act"), Rule 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules") and other applicable provisions of the Act and the Rules, Circulars, issued by the Ministry of Corporate Affairs ("MCA Circulars"), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") and Secretarial Standard on General Meetings ("SS-2") the Company seeks the approval of Members by way of Postal Ballot through e-voting process only, in respect of the Special Businesses as specified in the Postal Ballot Notice dated August 13, 2024 (along with the explanatory, statement thereto as required under the provisions of Section 102 read with Section 110 of the Act and other annexures) (hereinafter referred to as "Notice").

In accordance with the MCA Circulars, the Company has completed the dispatch of Notice on September 25, 2024 to all the Members, whose names appear in the Company's Register of Members / List of Beneficial Owners on the closure of business hours on Friday, September 20, 2024, ("Cut-Off date"), electronically through e-mail on the e-mail addresses that are registered with the Company or with Depositories/Depository Participants. Further in compliance with the requirements of MCA Circulars, hard copy of Notice, Postal Ballot Form and pre-paid business reply envelope have not been sent to the members of this Postal Ballot. Members are required to communicate their assent or dissent through remote e-voting system only.

The copy of the Postal Ballot Notice is available on the Company's website at www.batliboi.com, websites of the Stock Exchange i.e. BSE Limited at www.bseindia.com, and on the website of CDSL at www.evotingindia.com. Members who do not receive the Postal Ballot Notice may download it from the above mentioned websites.

The Company has appointed M/s. D. S. Momaya & Co. LLP, Practicing Company Secretaries, Mumbai as the Scrutinizer for conducting the postal ballot only through the e-voting process in a fair and transparent manner.

Members are requested to provide their assent or dissent through e-voting only. The e-voting period shall commence from Sunday, September 29, 2024 at 9.00 a.m. IST and shall end on Monday, October 28, 2024 at 5.00 p.m. IST. The e-voting module shall be disabled by CDSL for voting thereafter. The Company has engaged the services of CDSL for facilitating e-voting to enable the Members to cast their votes electronically. The detailed procedure for e-voting is enumerated in the Notes to the Postal Ballot Notice.

The result of Postal Ballot will be announced within two working days after the conclusion of remote e-voting i.e. on or before Wednesday, October 30, 2024. The results declared along with Scrutinizer's Report will be placed on the website of the Company i.e. www.batliboi.com and on the website of CDSL i.e. www.evotingindia.com and will be communicated to BSE Limited i.e. www.bseindia.com

Members holding shares in physical mode and who have not updated their email addresses with the Company are requested to update their email addresses by writing to the Company at investors@batliboi.com / investors@batliboi.com

Members holding shares in dematerialised mode are requested to register / update their email addresses with the relevant Depository Participants. In case of any queries / difficulties in registering the e-mail address, Members may write to investors@batliboi.com / investors@batliboi.com

All grievances connected with the facility for voting by electronic means may be addressed to Mr. Rakesh Dalvi, Sr. Manager, (CDSL), Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futurex, Mafatali MI Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an email to helpdesk.evoting@cdslindia.com or call on 1800 21 09911 or you can also contact Batliboi Ltd at investors@batliboi.com

Place: Mumbai
Date: 25th September, 2024
For BATLIBOI Ltd.
Sd/-
Pojoa Sawant
Company Secretary

PUBLIC NOTICE

Notice is hereby given to the public at large that Mr. Dharmendra Shinde, duly appointed Liquidator of Adarsh Co-Operative Housing Society Limited (hereinafter referred to as the "said Society"), having its registered office at Room No. 303, 3rd Floor, A-Wing, BMC Godown Building, Near Sanskruti Complex, Thakur Complex, Kandivali (East), Mumbai 400013, has received an application dated 24/09/2024 from Mr. Roshitbhai Bhalalbhaji Patel, one of the legal heirs of the lessee of the property described in the schedule below (hereinafter referred to as the "Schedule Property"), requesting the issuance of a duplicate share certificate in lieu of the original, which has been reported as lost or misplaced.

It has been informed to the undersigned in the Application that the Original Share Certificate, bearing Share Certificate No. 1 and Distinctive Nos. 1 to 5, issued on 18th June 1949 in the name of Shri Bhalalbhaji Jhaverbhai Patel, the original lessee, who was the predecessor-in-title with respect to the Schedule Property, has been misplaced or lost. Furthermore, it is stated that Mr. Amiksh Bharat Patel, one of the legal heirs of the lessee, has lodged an Official Police Complaint regarding the loss of the said Original Share Certificate with the Malad Police Station, situated in Malad (West), Mumbai 400064, and that the complaint has been duly registered under LR Report No. 98715-2024 on 24th August 2024.

Any person or persons claiming any right, title, interest, or claim of any nature whatsoever in respect of the said plot of land whether by way of lease, sub-lease, license, sale, exchange, arrangement, mortgage, equitable mortgage, collateral security, gift, trust, inheritance, bequest, possession, lien, charge, maintenance, partnership, tenancy, or otherwise are hereby required to make such claim known in writing, with full particulars and supporting documentary evidence, to the undersigned within a period of 7 (seven) days from the date of publication of this notice, failing which the undersigned will proceed with the issuance of a duplicate Share Certificate for the Schedule Property and the transfer of the same in favour of the original lessee, without any further reference to or consideration of such claims, rights, or objections, which shall be deemed irrevocably waived and abandoned.

Schedule of Property

All that piece and parcel of leasehold land or ground bearing Plot No. 2, bearing C.T.S. No. 652, admeasuring 472 sq. meters, Village: Malad North, Taluka Borivali, Mumbai Suburban District situated, lying and being at Bhalalbhaji J. Patel Road, Off. Marve Road, Malad, Mumbai-400064 within the municipal limits of P/North ward, Malad in the Registration District and Sub-district of Mumbai Suburban District and bounded as under:

On or towards North: By D/P Road Private Lane
On or towards South: By Property bearing CTS No. 654
On or towards East: By Property bearing CTS No. 653
On or towards West: By D/P Road Bhalalbhaji J. Patel Road

Dated this 26th September 2024.

Mr. Dharmendra Shinde,
Liquidator of Adarsh Co-Operative Housing Society
Room No.303, 3rd Floor, Awing, BMC Godown Building, Near Sanskruti Complex, Thakur Complex, Kandivali (East), Mumbai 400 101.

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ISKRUPA MALL MANAGEMENT COMPANY PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Iskrupa Mall Management Company Private Limited
2. Date of incorporation of corporate debtor	21 February 2005
3. Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70100MH2005PT151439
5. Address of the registered office and principal office (if any) of corporate debtor	Office No-135, Ground Floor B Wing, Aarey Road, Goregaon East, Aareykhola Colony, Mumbai, Goregaon East, Maharashtra, India, 400065
6. Insolvency commencement date in respect of corporate debtor	24 September 2024
7. Estimated date of closure of insolvency resolution process	23 March 2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Avil Menezes Registration No. IBBI/PA-001/IP-PO0017/2016-2017/10041
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 106, 1st Floor, Kanakia Atrium 2, Cross Road 'A', Chakala MIDC, Andheri (East), Mumbai 400093 Email: avil@caaml.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 106, 1st Floor, Kanakia Atrium 2, Cross Road 'A', Chakala MIDC, Andheri (East), Mumbai 400093 Email: ip.iskrupa@eagleinsol.com
11. Last date for submission of claims	8 October 2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13. Names of insolvency professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives available at:	https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Iskrupa Mall Management Company Private Limited on 24 September 2024.

The creditors of Iskrupa Mall Management Company Private Limited, are hereby called upon to submit their claims with proof on or before 8 October 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 26 September 2024
Place: Mumbai

Avil Menezes
Interim Resolution Professional
Registration No. IBBI/PA-001/IP-PO0017/2016-2017/10041
Authorization For Assignment valid till 27th November 2024

KVB Karur Vysya Bank

Smart way to bank

POSSESSION NOTICE (For Immovable Property)

Issued under Rule 8(1) of Security Interest (Enforcement) Rules, 2002

Whereas, (A) The undersigned being the Authorized officer of THE KARUR VYSYA BANK LIMITED under the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Act, 2002 (Act 54 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 10.07.2019 calling upon 1. M/s Chhaganlal Karamshi and Co - Borrower, having office at P 17, APMC Market II, Phase II, Dana Bunder, Vashi, Navi Mumbai 400703, 2. Mr. Chhaganlal Karamshi Munge - Partner and Guarantor, and 3. Mr. Vipul Karamshi Munge - Partner and Guarantor, both 2 and 3 residing at C2, Na, New Alakhnanda CHS, Ground Floor, M G Complex, Sector 14, Vashi, Navi Mumbai 400703 to repay the amount mentioned in the notice being Rs. 3,16,28,187.18 (Rupees Three Crores Sixteen Lakhs Twenty Eight Thousand Eight Hundred Eighty Seven and Paise Eighteen Only) within 60 days from the date of receipt of the said notice.

B) The undersigned being the Authorized officer of THE KARUR VYSYA BANK LIMITED under the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Act, 2002 (Act 54 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 11.07.2019 calling upon 1. M/s Veda Foods - Borrower (Prop Savita Vipul Munge), at P 17, APMC Market II, Phase II, Dana Bunder, Vashi, Thane, Navi Mumbai 400 705, 2. Mrs Savita Vipul Munge - Guarantor, 3. Mr Chhaganlal Karamshi Munge - Guarantor, 4. Mr Vipul Karamshi Munge - Guarantor all 2,3 and 4 residing at C2, Na, New Alakhnanda CHS, Ground Floor, M G Complex, Sector 14, Vashi, Navi Mumbai 400703, and 5. M/s Chhaganlal Karamshi and Co - Guarantor, having office at P 17, APMC Market II, Phase II, Dana Bunder, Vashi, Navi Mumbai 400703 to repay the amount mentioned in the notice being Rs. 4,22,15,644.13 (Rupees Four Crores Twenty Two Lakhs Twenty Five Thousand Six Hundred Forty Four and Paise Thirteen Only) within 60 days from the date of receipt of the said notice.

C) The undersigned being the Authorized officer of THE KARUR VYSYA BANK LIMITED under the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Act, 2002 (Act 54 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 11.07.2019 calling upon 1. M/s Dev Mooli Foods - Borrower (Prop Mrs Rekha Chhaganlal Munge), at E 10

'सिद्धिनायक'

मुंबई
दादरमधील सिद्धिनायक मंदिरात मिळणाऱ्या प्रसादाच्या टोपलीमध्ये उंदरांचा वावर असल्याचा दावा करणाऱ्या कायदे व्हिडीओ व्हायरल झाला आहे. मात्र हा दावा मंदिर ट्रस्टचे अध्यक्ष व शिवसेना नेते सदा सरवणकर यांनी फेटाळून लावला आहे. तसेच या व्हिडीओ प्रकरणाची

प्रसादाच्या व्हिडीओची चौकशी होणार

पोलीस उपायुक्त स्तरावरील अधिकारी नेमून चौकशी केली जाईल, असे सरवणकर यांनी सांगितले.
या मंदिरातील प्रसादाच्या ट्रेमध्ये उंदरांचा वावर असल्याचा दावा करण्यात येत आहे. सोशल मीडियावर या घटनेचा व्हिडीओ चांगलाच व्हायरल झाला आहे. यानंतर मंदिर परिसरातील स्वच्छतेवर प्रश्न उपस्थित होऊ

मुख्यमंत्री तीर्थ दर्शन योजना पहिली रेल्वे जळगावातून

जळगाव
मुख्यमंत्री तीर्थ दर्शन यात्रा योजनेमधील पहिली विशेष रेल्वे येत्या ३० सप्टेंबर रोजी जळगावातून अयोध्येकडे रवाना होणार आहे. या रेल्वेच्या माध्यमातून जिल्हातील अनेक ज्येष्ठ नागरिक अयोध्येला भेट देणार आहेत.
पालकमंत्री गुलाबराव पाटील यांनी ही माहिती दिली असून या गाडीला मुख्यमंत्री एकनाथ शिंदे हिरवा झेंडा दाखवणार आहेत. राज्यातील ६० वर्षांहून अधिक वयाच्या नागरिकांसाठी ही योजना आहे.

मांजरा धरण ओव्हर फ्लो! दोन दरवाजे उघडले

धाराशिव
लागले. त्यामुळे या धरणाचे दोन दरवाजे ०.२५ मिटरने उंचावून १ हजार ७३० क्युसेक वेगाने पाण्याचा विर्सम सुरू करण्यात आला आहे.
धाराशीव जिल्हयातील लातूर व लातूर जिल्ह्यातील लातूर व रेणापूर तालुक्यातील हजारो हेक्टर शेतीला या धरणाचा फायदा होतो.

पान १ वरून

कांबा गावात वीज पडून खदाणीवर काम करणाऱ्या दोन कामगारांचा मृत्यू झाला. आज सायंकाळी ५ वाजल्यापासूनच मुंबई आणि उपनगरासह ठाणे, कल्याण, डोंबिवली, नवी मुंबई, उल्हासनगर आदी ठिकाणी पावसाला सुरुवात झाली. पावसाचा जोर हळूहळू वाढला. त्यामुळे मध्य रेल्वेच्या कुर्ला ते भांडुप दरम्यान रेल्वे रुळावर पाणी साचल्याने अनेक लोकल गाड्या जाण्यावरच थांबवण्यात आल्या. त्यामुळे मध्य रेल्वेच्या सर्व स्थानकांवर प्रवाशांची प्रचंड गर्दी झाली होती. पाऊस इतका पडला की, मध्य रेल्वेच्या काही स्थानकाच्या प्लॅटफार्मांला पाणी लागले. त्यामुळे सुरुवातीला अर्धा तास उशिराने धावणाऱ्या मध्य रेल्वेची वाहतूक नंर पूर्णपणे ठप्प झाली.

परतीच्या पावसाचा मुंबईमध्ये धुमाकूळ

तर पश्चिम रेल्वेवरील लोकल अर्धा ते पाऊणतास उशिरा धावत होत्या. दरम्यान, साडेनऊपासून सीएसटीहून एकही लोकल न सुटल्याने सीएसटी स्थानकात प्रवाशांची प्रचंड गर्दी झाली होती. लांब पल्ल्याच्या काही गाड्या रद्द करण्यात आल्या मुंबईच्या चर्चगेटपासून दहिसरपर्यंत तर कुलाबापासून कल्याणपर्यंत पावसाने अक्षरशः हद्देस घातला. अनेक सखल भागात पाणी तुंबल्याने रस्त्यावर प्रचंड वाहतूक

दिलेल्या झोनमध्ये होत असलेल्या कामांवर आणि येत असलेल्या अडचणींवर विशेष लक्ष ठेवावे.
जिथे जिथे पाणी साचत असेल तिथे पंपाने पाण्याचा निचरा तातडीने करण्यास उपाययोजना कराव्यात. त्याशिवाय काही आपकालीन स्थिती निर्माण झाल्यास तातडीने कर्मचारी आणि अधिकाऱ्यांनी रात्रभर काम करावे व आपल्या कार्यक्षेत्र विशेष लक्ष ठेवावे अशा सूचना देण्यात आल्या आहेत.

पनवेल महानगरपालिका, पनवेल

Table with 5 columns: अ.क्र., कामाचे नाव, निविदा क्र., दिलेल्या कामाची अंदाजपत्रकीय किंमत रुपये, इतरास राक्षम रुपये, कामाचा कालावधी. Includes details for PMC/Garden/11/2024-25.

RFX (E-TENDER) NOTICE

Table with 5 columns: RFX (Tender) No., Name of work, Estimated cost in Rs., EMD (Rs.), Tender Fee excluding GST (Rs.), Time limit. Includes details for Work of Annual contract AMC after Re-structuring for Daily House keeping.

Table with 4 columns: Date of download of RFX (e tender) documents, Date of submission of RFX (e tender), Date of technical bid opening, Date of commercial bid opening.

Contact Person: The Additional Executive Engineer (Civil)/I/C, Mob. No: 8390214121 For further details, visit our website: https://srmtender.mahatransco.in

नगर परिषद धाराशिव निविदा सूचना क्र.५२१२

मुख्याधिकारी, धाराशिव नगर परिषद यांच्या वतीने योग्य त्या वर्गात नोंद असलेल्या ठेकेदार / कंत्राटदार यांच्याकडून ब-१ नमुन्यात पक्कण कामासाठी ई-निविदा मागविण्यात येत आहे. ठेकेदार/कंत्राटदार यांनी ०२/१०/२०२४ रोजी पर्यंत निविदा भरण्यात आल्या पाहिजे. निविदाबाबत सर्व तपशील, अटी, शर्ती https://mahatenders.gov.in या संकेतस्थळावर दि.२५/०९/२०२४ पासून ते दि.०२/१०/२०२४ रोजी पर्यंत पहाता व डाऊनलोड करावे येईल. निविदेतील अटी व शर्ती बदल करण्याचा तसेच कोणतीही निविदा स्वीकारणे अथवा एक किंवा सर्व निविदा रद्द करण्याचा अधिकार नगरपरिषद धाराशिवने राखून ठेवलेला आहे.

जाहीर सूचना

देवेन महिपालल कामदार यांच्या वतीने शाही नगर, अहमदनगर, वी. रोड, अहमदनगर, मुंबई - ४०००१३ येथील याग ओशियर येथे विशद, वास्तव्य आणि असलेल्या, सर्व क्र. ४५ (भाग) धारण करेल्या चर्चिणीच्या सर्व खंड किंवा तुकड्यांवरील "हिल्टन को-ऑपरेटिव्ह होटिंग सोसायटी लिमिटेड" या इमारत क्र. ६ मधील ५ व्या मजल्यावरील सदनिका क्र. ५०३, मोक्यापट्टा अंदाजे ४५० चौ.फू. (कांटेन्ट क्षेत्राकडून) या संदर्भातील त्यांच्या मालकी हक्काची पुढी करणारी सूचना देण्यात येत आहे.

चंद्रपुरात ७० वर्ष जुनी इमारत पाडताना तणाव

चंद्रपूर - शहरात जुन्या इमारती जमीनदोस्त करण्याची मोहीम चंद्रपूर महापालिकेने हाती घेतली असून आज दुपारी एक ७० वर्ष जुनी इमारत महापालिकेचे कर्मचारी बुलडोझरने पाडत असताना काही रहिवासी विरोध केला. त्यामुळे तणाव निर्माण झाला. या इमारतीतून रहिवासी बाहेर घेण्यास तयार नव्हते. त्यानंतर महापालिकेने पोलीस बळाचा वापर इमारत पाडण्याचे काम सुरू ठेवले.

जाहीर नोटीस

शिव-शक्ति एस. आर. ए. सहकारी गृहनिर्माण संस्था, नयावट, पत्ता- मोजे भोगरा येथील न. भू.क्र. ३६४४, ३७३९ आणि ३७२ (५), अंधेरी (पूर्व) मुंबई ४०००९३ या संस्थेचे असलेल्या वा संस्थेच्या इमारत वी-विंग मधील सदनिका क्र. २१८ धारण करणाऱ्या श्रीमती राजवती यादव यांचे तारीख ०३/०७/२०१९ रोजी मिळण झाले. त्यांनी नामनिर्देशन केलेले आहे. संस्था या नोटीसद्वारे संस्थेच्या भांडवाला/मालमत्तेचे असलेले मयत सभासदाचे भाग व हितसंबंध हस्तांतरित करण्याबाबतची मयत सभासदाचे वास्तव्य किंवा अन्य मागणीद्वारे / हस्तकटार यांच्याकडून हक्क मागण्या / हस्तकृती मागविण्यात येत आहेत. तसेच मृत व्यक्तीची मुले/पुत्री श्री रामअश्वय मंगरु यादव (मुलगा) यांनी केलेल्या दाव्याबुद्दत / अजूनबायबत विल सदनिकांसाठी संपूर्ण मालकी अधिकार त्यांच्या नावे आहेत. तसेच मृत व्यक्तीची मुले/पुत्री श्री रामअश्वय मंगरु यादव (मुलगा) यांनी केलेल्या दाव्याबुद्दत यावे असा अर्ज दाखल केलेला आहे. विल सदनिकांचे हस्तकटार / वास्तव्य श्री रामअश्वय मंगरु यादव यांच्या व्यक्तिगत जे कोणी सदनिका क्र. २१८ च्या हक्काचा दावा करित असले तर लेखी अर्ज व सोबत ठेस पुराव्यासहित ही नोटीस प्रसिद्ध झाल्याच्या तारखेपासून १५ दिवसांत त्यांनी आपल्या मागण्याचा व हस्तकटार प्रसिद्ध आवश्यक त्या कागदातूनच्या प्रती व अर्ज पुरावे सादर करावेत. जर वर नमूद केलेल्या मुदतीत कोणतीही व्यक्तीकडून हस्तकटार किंवा हस्तकटार सादर झाल्या नाही तर मयत सभासदाचे संस्थेच्या भांडवालातील मालमत्तेतील भाग व हितसंबंध यांच्या हस्तांतरणाबाबत संस्थेच्या उपस्थितीतून कार्यवाही करण्याची संस्थेला मोकळीत राहिल. जर अशा कोणत्याही हस्तकटार/हस्तकटार सादर आल्या तर त्याबाबत संस्थेच्या उपस्थितीतून कार्यवाही करण्यात येईल. नोंदी व उपस्थितीचे एक प्रत मागणीद्वारास / हस्तकटारद्वारास पाहण्यासाठी संस्थेच्या कार्यालयात शासक (अध्यक्ष/सचिव) यांचेकडे सहाय्यी ११:०० ते संध्याकाळी ५:०० वाजेपर्यंत नोंदित दिल्याच्या तारखेपासून नोटीसद्वारे मुदत संपण्याच्या तारखेपर्यंत उपलब्ध राहिल.

फॉर्म ए जाहीर उद्घोषणा

इसकूपा मॉल मॅनेजमेंट कंपनी प्रायव्हेट लिमिटेड च्या धनकांचे लक्ष वेधण्याकरिता
संबंधित तपशील
१. कोर्पोरेट कॅन्डिडारो जबाबदार
२. कोर्पोरेट कॅन्डिडारोच्या स्वाक्षणेना दिनांक
३. प्राधिकरण ज्या अंतर्गत कोर्पोरेट कॅन्डिडारोची स्वाक्षणा/नॉटीफिकेशन झाले
४. कोर्पोरेट कॅन्डिडारो कोर्पोरेट ओळख क्रमांक/मार्किट दाखिल ओळख क्र.
५. कोर्पोरेट कॅन्डिडारोच्या नॉटीफिकेशन कार्यालयाचा आणि प्रमुख कार्यालयाचा (जर अस्त्यव्यात) पत्ता
६. कोर्पोरेट कॅन्डिडारोच्या संदर्भित दिनांककोरी सुरु होण्याचा दिनांक
७. दिनांककोरी ठराव प्रक्रिया परिस्तरमातीचा अंदाजित दिनांक
८. अंतर्गम दरास व्यावसायिक म्हणून काम पाहणाऱ्या दिनांककोरी व्यावसायिकचे नाव आणि नॉटीफिकेशन क्रमांक
९. मंडळाकडे नॉटीफिकेशन असल्याबुद्दत, अंतर्गम दरास व्यावसायिकचा पत्ता आणि ईमेल
१०. अंतर्गम दरास व्यावसायिककडून पत्रकार्यालयाकरिता कार्यालयाचा पत्ता आणि ईमेल
११. दोस सादर करण्याचा अंतिम दिनांक
१२. अंतर्गम दरास व्यावसायिकद्वारे निष्काळ केल्याबुद्दत, कायदा २१ च्या उप-कायदा (५३) च्या खंड (४) अन्वये दाखले को, जर अस्त्यव्यात.
१३. कामाकडे धनकांचे प्राधिकृत प्रतीनिधी म्हणून काम करणाऱ्याकरिता दरमिण्यात आलेल्या दिनांककोरी व्यावसायिकची नावे (प्रत्येक कामाकडे तीन नावे)
१४. (अ) संबंधित अर्ज आणि (ब) अधिकृत प्रतीनिधीला तपशील उपस्था असेल:
वगदारे सूचना देण्यात येते की, राष्ट्रीय कंपनी कायदा न्यायधिकरण यांनी २४ सप्टेंबर, २०२४ रोजी इसकूपा मॉल मॅनेजमेंट कंपनी प्रायव्हेट लिमिटेडची कोर्पोरेट दिनांककोरी ठराव प्रक्रिया सुरू करण्याचे आदेश दिले आहेत. इसकूपा मॉल मॅनेजमेंट कंपनी प्रायव्हेट लिमिटेडच्या धनकांचे वगदारे त्यांचे दोस पुराव्यासह दि. ८ ऑक्टोबर, २०२४ रोजी किंवा त्यापूर्वी अंतर्गम दरास व्यावसायिक यांच्याकडे नोंद कर. १० सप्तेर नमूद पर्यावर सादर करण्यास सोंपण्यात येत आहे.
आर्थिक धनकांचे नावे दाखवण्याचे त्यांचे पुराव्यासहित दोस फक्त इलेक्ट्रॉनिक पद्धतीने सादर करावे. इतर सर्व धनकांचे त्यांचे दाखवण्याचे पुरावे व्यक्तिगत, टपालद्वारे किंवा इलेक्ट्रॉनिक पद्धतीने सादर करू नकात. दाखवण्याचे कुठेही किंवा दिशानुसार करणारे दोस सादर केल्यास दंड ठेवण्यात येईल.
सही/- अतिल मेनेग्रेस अंतर्गम दरास व्यावसायिक दिनांक: २६ सप्टेंबर, २०२४
दिनांक: मुंबई
नॉटीफ क्र. IBBI/PA-001/PA-P00017/2016-17/10041 नियुक्तीकरिता प्राधिकृत दि. २० जेईएच, २०२४ पर्यंत वैध

PUBLIC NOTICE

TAKE NOTICE THAT on behalf and under instructions of my client, Shri Kamlesh R. Yadav, an adult, Indian Inhabitant of Mumbai residing at Yadav Nivas, Near Gokulghar Market, Bus Stop, General Arun Kumar Vaidya Marg, Goregaon (East), Mumbai 400 063; I am investigating the title of the plot of land measuring 271.20 Sq. Mtrs. bearing CTIS No. 1023 of Gaotthan area of Village: Kandivali, Taluka: Borivali, MSD along with building consisting of ground plus first floor and terrace known as "Anand Bhavan" bearing No. 79-49 having aggregate constructed area measuring 113.00 Sq. Mtrs. having Municipal Assessment No. 1934(2) and SAC No. RS401150040000, consisting of eight rooms and common water closets situated at Tank Street, Kandivali Village Gaotthan, Kandivali (West), Mumbai-400 067, more particularly described in the schedule here under, which is absolutely owned by Mr. Parth Trunai Mhatre @ Kandivakar, an adult Indian inhabitant of Mumbai, residing at B-2003, KCD Lumin, MG Road, Near Dhanurkarwadi Metro Road, Kandivali West, Mumbai 400 067, who has proposed to sell, transfer, convey, assign and hand over possession of the scheduled property along possession of two rooms and common water closets out of the total tenanted eight rooms into and in favour of my client, upon the terms and conditions as decided between them.

मुंबई इमारत दुरुस्ती व पुनर्रचना मंडळ, महाराष्ट्र गृहनिर्माण व क्षेत्रविकास प्राधिकरणाचे घटक मंडळ

कार्यकारी अभियंता ग- विभाग विभागे मुंबई इमारत दुरुस्ती व पुनर्रचना मंडळ, ५ वा मजला, विश्वराजा दर्शन इमारतीच्या मागे, प्रभादेवी, मुंबई ४०००१३ हे म्हाडा/मुं.मनपा/सा. बां. विभाग/के. सा. बां. विभाग / रेल्वे/बीपीटी अथवा कोणतेही सरकारी किंवा निमसरकारी विभाग यांचेकडे योग्य त्या वर्गाच्या नोंदणीकृत व पात्र कंत्राटदारांकडून अभियंता यांचे कडून एकूण १८ कामांकरिता बी-१ नमुन्यातील निविदा (ऑफलाईन) निविदा मागविण्यात येत आहेत. सदर कामांची यादी कार्यालयातील नोटीस बोर्डवर लावण्यात आलेली आहे.

Table with 3 columns: अ.क्र., टप्पा, कालावधी. Includes details for construction work at CPRO/A/757.

मुंबई झोपडपट्टी सुधार मंडळ

कार्यकारी अभियंता (पश्चिम) विभाग, मुंबई झोपडपट्टी सुधार मंडळ (महाराष्ट्र गृहनिर्माण व क्षेत्रविकास प्राधिकरणाचा घटक) खोली क्र. ५३७, चौथा मजला, गृहनिर्माण भवन, वांद्रे (पूर्व), मुंबई - ४०० ०५१ (दूरध्वनी क्र. ०२२ ६६२०५४३२) हे महाराष्ट्र गृहनिर्माण व क्षेत्रविकास प्राधिकरणाकडे / सार्वजनिक बांधकाम विभाग, महाराष्ट्र शासन/सीपीडब्ल्यूडी/एमईएस/मुंबई महानगरपालिका/सिडको/रेल्वे/बीपीटी/एमआयडीसी/ए.ए.पी. यांचेकडे नोंदणीकृत ठेकेदारकडून एकूण २१ कामांकरिता बी-१ (Percentage Rate) नमुन्यातील ई-निविदा प्रणालीद्वारे (ऑनलाईन) निविदा मागवित आहेत. निविदा कागदपत्र शासनाच्या संकेत स्थळावर http://mahatenders.gov.in, परागव्य असतील. सदर निविदेचे वेळापत्रक खालीलप्रमाणे आहे.

Table with 6 columns: अ.क्र., टप्पा, कालावधी, अ.क्र., टप्पा, कालावधी. Includes details for construction work at CPRO/A/751.

सक्षम प्राधिकारी यांनी एक किंवा सर्व निविदा कोणतेही कारण न देता नाकारण्याचा अधिकार राखून ठेवला आहे. अट असलेली निविदा स्विकारली जाणार नाही.
टीप : १. विस्तृत ई-निविदा सूचना उपरोक्त संकेतस्थळावर उपलब्ध असेल.
टीप : २. निविदा सूचनेबाबत शुध्दिपत्रक / बदल नसल्यास फक्त संकेतस्थळावर प्रकाशित केले जातील.
सही/- कार्यकारी अभियंता (प).
मुं.झो. मुं.मंडळ, मुंबई

फॉर्म ए जाहीर उद्घोषणा

इसकूपा मॉल मॅनेजमेंट कंपनी प्रायव्हेट लिमिटेड च्या धनकांचे लक्ष वेधण्याकरिता
संबंधित तपशील
१. कोर्पोरेट कॅन्डिडारो जबाबदार
२. कोर्पोरेट कॅन्डिडारोच्या स्वाक्षणेना दिनांक
३. प्राधिकरण ज्या अंतर्गत कोर्पोरेट कॅन्डिडारोची स्वाक्षणा/नॉटीफिकेशन झाले
४. कोर्पोरेट कॅन्डिडारो कोर्पोरेट ओळख क्रमांक/मार्किट दाखिल ओळख क्र.
५. कोर्पोरेट कॅन्डिडारोच्या नॉटीफिकेशन कार्यालयाचा आणि प्रमुख कार्यालयाचा (जर अस्त्यव्यात) पत्ता
६. कोर्पोरेट कॅन्डिडारोच्या संदर्भित दिनांककोरी सुरु होण्याचा दिनांक
७. दिनांककोरी ठराव प्रक्रिया परिस्तरमातीचा अंदाजित दिनांक
८. अंतर्गम दरास व्यावसायिक म्हणून काम पाहणाऱ्या दिनांककोरी व्यावसायिकचे नाव आणि नॉटीफिकेशन क्रमांक
९. मंडळाकडे नॉटीफिकेशन असल्याबुद्दत, अंतर्गम दरास व्यावसायिकचा पत्ता आणि ईमेल
१०. अंतर्गम दरास व्यावसायिककडून पत्रकार्यालयाकरिता कार्यालयाचा पत्ता आणि ईमेल
११. दोस सादर करण्याचा अंतिम दिनांक
१२. अंतर्गम दरास व्यावसायिकद्वारे निष्काळ केल्याबुद्दत, कायदा २१ च्या उप-कायदा (५३) च्या खंड (४) अन्वये दाखले को, जर अस्त्यव्यात.
१३. कामाकडे धनकांचे प्राधिकृत प्रतीनिधी म्हणून काम करणाऱ्याकरिता दरमिण्यात आलेल्या दिनांककोरी व्यावसायिकची नावे (प्रत्येक कामाकडे तीन नावे)
१४. (अ) संबंधित अर्ज आणि (ब) अधिकृत प्रतीनिधीला तपशील उपस्था असेल:
वगदारे सूचना देण्यात येते की, राष्ट्रीय कंपनी कायदा न्यायधिकरण यांनी २४ सप्टेंबर, २०२४ रोजी इसकूपा मॉल मॅनेजमेंट कंपनी प्रायव्हेट लिमिटेडची कोर्पोरेट दिनांककोरी ठराव प्रक्रिया सुरू करण्याचे आदेश दिले आहेत. इसकूपा मॉल मॅनेजमेंट कंपनी प्रायव्हेट लिमिटेडच्या धनकांचे वगदारे त्यांचे दोस पुराव्यासह दि. ८ ऑक्टोबर, २०२४ रोजी किंवा त्यापूर्वी अंतर्गम दरास व्यावसायिक यांच्याकडे नोंद कर. १० सप्तेर नमूद पर्यावर सादर करण्यास सोंपण्यात येत आहे.
आर्थिक धनकांचे नावे दाखवण्याचे त्यांचे पुराव्यासहित दोस फक्त इलेक्ट्रॉनिक पद्धतीने सादर करावे. इतर सर्व धनकांचे त्यांचे दाखवण्याचे पुरावे व्यक्तिगत, टपालद्वारे किंवा इलेक्ट्रॉनिक पद्धतीने सादर करू नकात. दाखवण्याचे कुठेही किंवा दिशानुसार करणारे दोस सादर केल्यास दंड ठेवण्यात येईल.
सही/- अतिल मेनेग्रेस अंतर्गम दरास व्यावसायिक दिनांक: २६ सप्टेंबर, २०२४
दिनांक: मुंबई
नॉटीफ क्र. IBBI/PA-001/PA-P00017/2016-17/10041 नियुक्तीकरिता प्राधिकृत दि. २० जेईएच, २०२४ पर्यंत वैध